

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 10239 - JK (LD ) of 2025**  
**DATED:- 19 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Power Development Department as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 19.08 - 2025

No:- LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department. .
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

*Reyaz Ali Bhat*  
19-08-25

( Reyaz Ali Bhat)

Deputy Legal Remembrancer

*Jm*

**Annexure to the Government Order No. 10239 – JK (LD) of 2025 dated 19.08.2025.**

S.No	Case No & Title	OIC
1	O.A. No. 955/2024 titled Abdul Shakoor Sheikh Vs Union Territory of Jammu and Kashmir and others .	<b>Sh. Deep Kumar AEE, CCD-II Parnai HE Project.</b>
2.	O.A No. 130/2023 titled Abdul Rouf Malik & others Vs Union Territory of Jammu and Kashmir and others.	<b>Mr. Shabir Ahman Khan, CEO, I.T. Bemina Srinagar.</b>

*Neysale*

*Jm*